

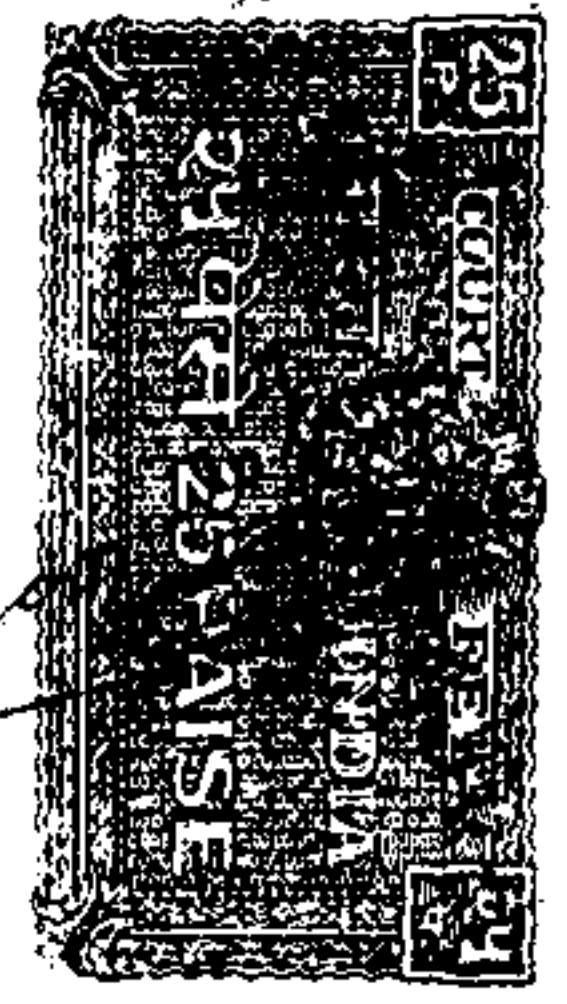
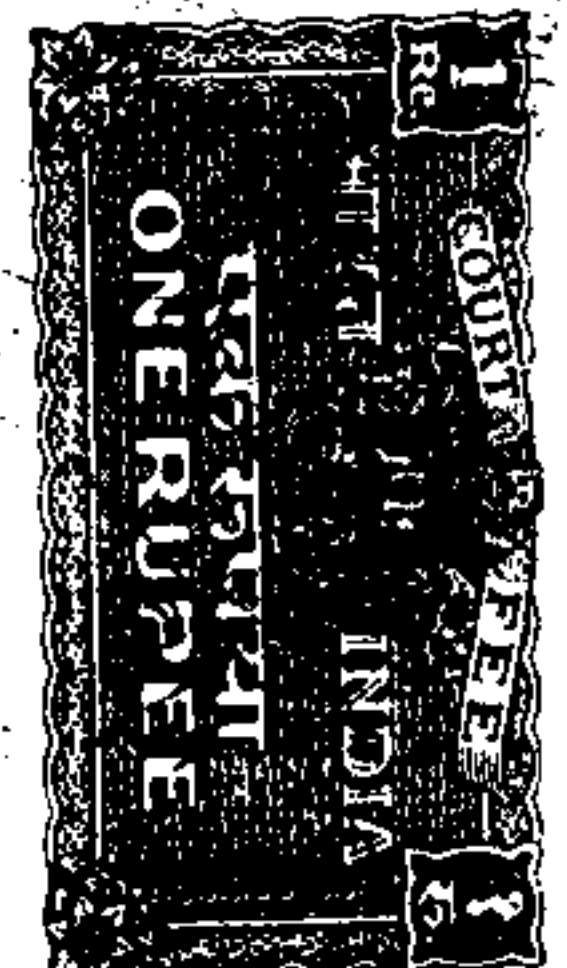
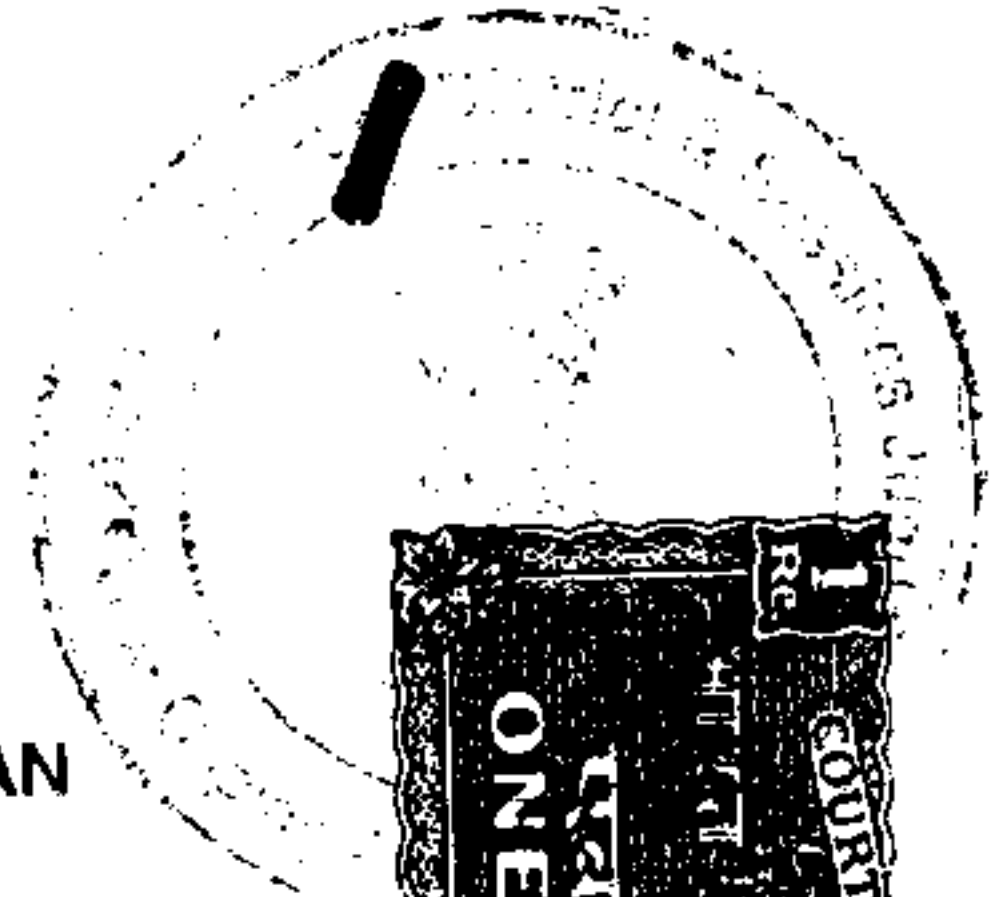
cees of 21.11.11. Jyoti Jindgar



IN THE COURT OF THE CHIEF METROPOLITAN
MAGISTRATE,
TEES HAZARI, DELHI

92/5
10/11/11
2/11/11

CC NO: 3/11/11



Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
regional office at Block No.1, Rajendra
Bhawan, Rajendra Place District Centre,
New Delhi 110 008 and represented by
its Assistant General Manager, Kum.
Jyoti Jindgar.

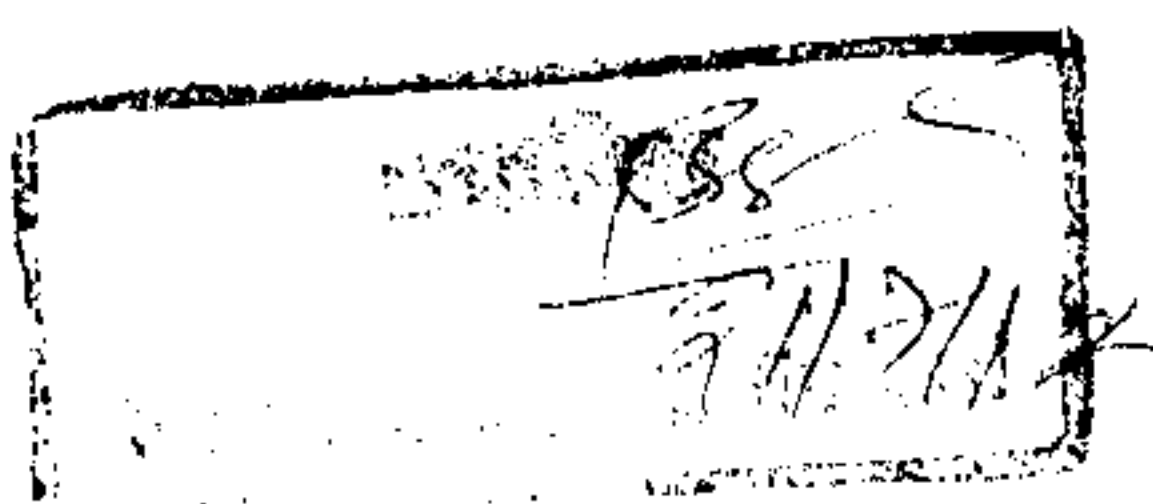
2011201357024

Jyoti Jindgar
Made over to JPS Malik Ag. on 11/11/11
...Complainant

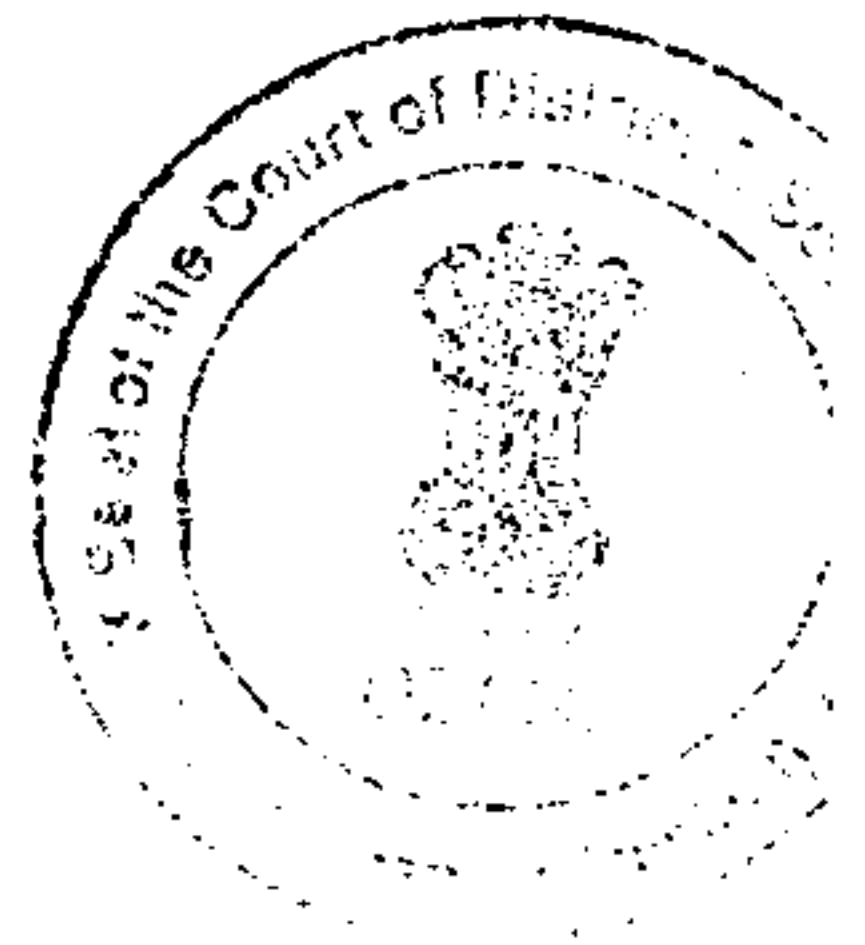
Vs.

- 1 Goldenland Plantations Ltd., a
company incorporated under the
provisions of Companies Act, 1956
and having its office at 45, Nishant
Kunj, Main Road, Pitampura, Delhi
110 034.
2. Shri Harbhajan Singh Padda, S/o not
known to the complainant;
Occupation Director of the Accused

5



2



No.1; resident of 32, Professor's Colony, Kapurthala.

3. Lt. Col. S.K. Suri, S/o not known to the complainant; Occupation Director of the Accused No.1; resident of 1235, Sector 34-C, Chandigarh.
4. Shri J.G. Verma, S/o not known to the complainant; Occupation Director of the Accused No.1; resident of 1285, 44-B, Chandigarh.
5. Shri R.K. Bhatara, S/o not known to the complainant; Occupation Director of the Accused No.1; resident of 392, Sector 12-A, Panchkula.
6. Shri N.K. Kaushal, S/o not known to the complainant; Occupation Director of the Accused No.1; resident of 109, Saraswati Enclave, Sec.9, Rohini, Delhi.

....Accused

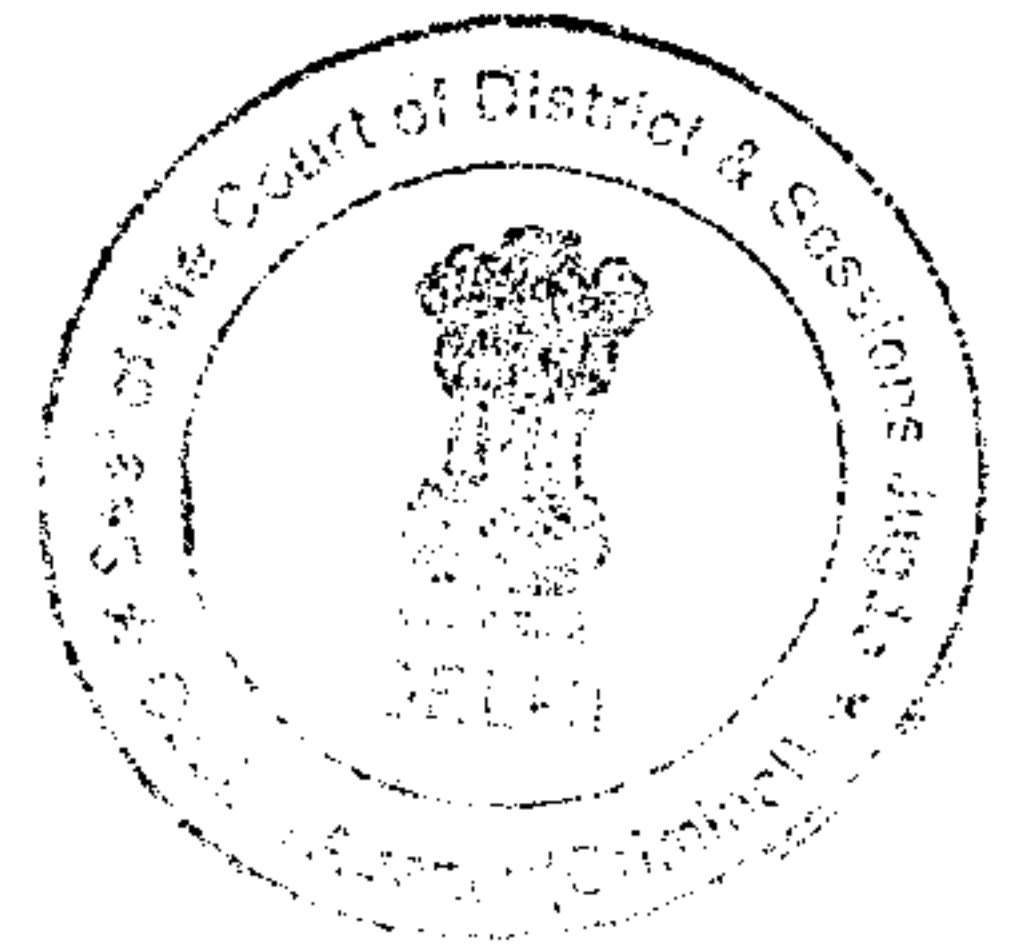
COMPLAINT UNDER SECTION 200 OF THE CODE OF

CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)

AND 27 OF SECURITIES AND EXCHANGE BOARD OF

INDIA ACT, 1992

[Handwritten signature]
21/2/12



SEBI VS. GOLDEN LAND PLANTATION LTD.

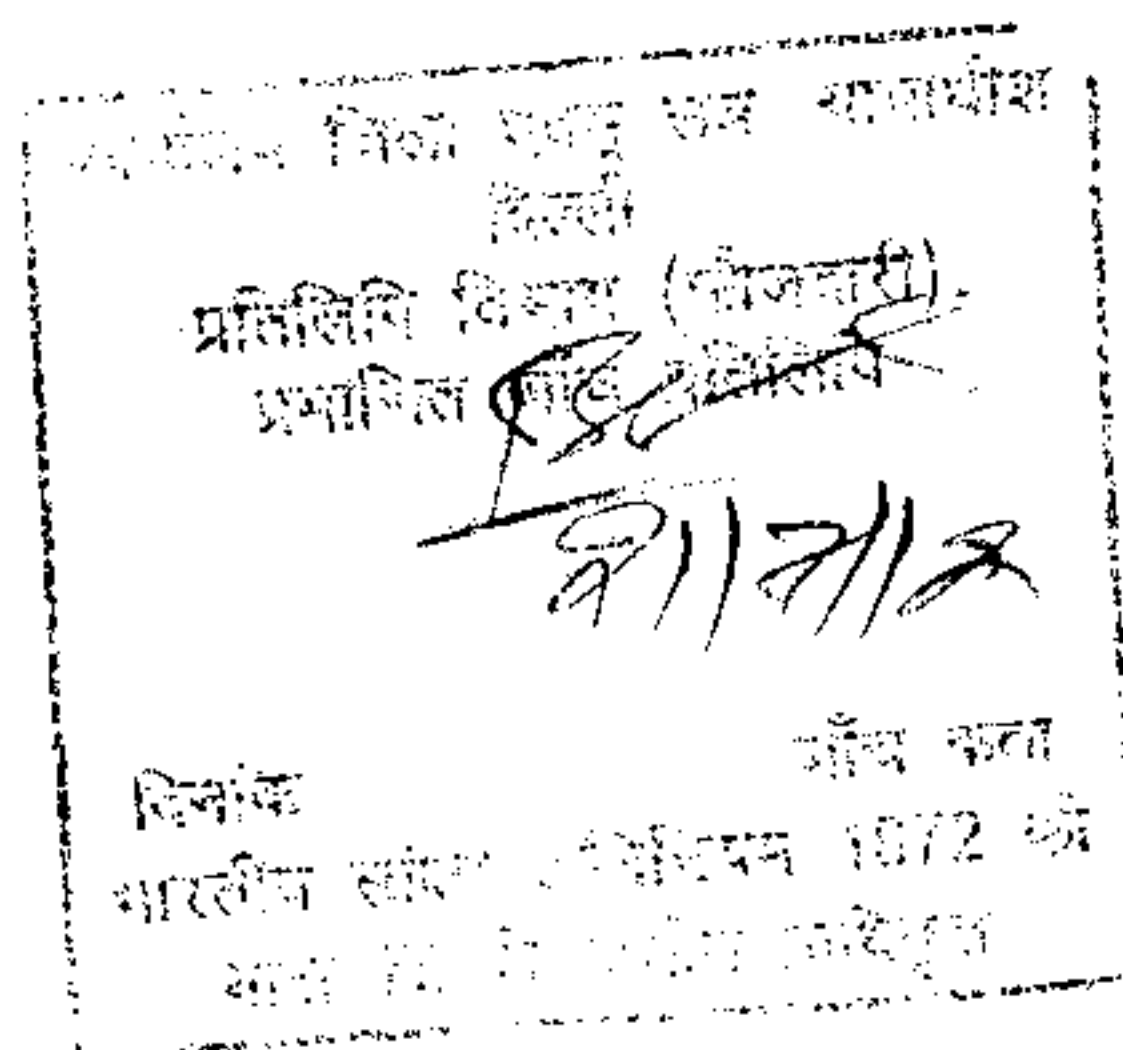
18.07.12

Present. Proxy counsel for complainant.

Accused no. 1 is proceeded u/s 305 Cr.PC.

Accused no. 3 and 6 already proclaimed offender.

None for accused no. 2, 4 and 5 despite proclamation through newspaper Hindustan Times dt. 06.06.12 Chandigarh Edition. Hence accused Harbhajan Singh Padda, J.G.Verma and R.K. Bhatara are declared proclaimed offender. Ld. Proxy counsel request to adjourn the matter sine-die. On her request matter is adjourned sine-die with liberty to revive the case as per law. File be consigned to the Record Room.



(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/18.07.12